

**GOVERNMENT OF INDIA
MINISTRY OF FINANCE**

DEPARTMENT OF ECONOMIC AFFAIRS

LOK SABHA

**UNSTARRED QUESTION NO. 1653
TO BE ANSWERED ON FRIDAY 10th MARCH, 2017
[19 Phalguna, 1938 (SAKA)]**

“Implementation of the Recommendations of 14th FC”

No. 1653, SHRI M. CHANDRAKASI:

Will the MINISTER OF FINANCE be pleased to state:

- a) the details of progress made in the implementation of the recommendations of the 14th Finance Commission;
- b) the details of the recommendations which have not been implemented so far and the reasons therefor; and
- c) whether the Government has any proposal to establish an independent authority/agency to ensure implementation of the recommendations of Finance Commissions and if so, the details thereof?

ANSWER

**THE MINISTER OF STATE IN THE MINISTRY OF FINANCE
(SHRI ARJUN RAM MEGHWAL)**

- (a) Government had examined the recommendations made by the Fourteenth Finance Commission (FFC) for its award period from 2015-16 to 2019-2020 and placed
- (b) ‘Explanatory Memorandum as to the action taken on the recommendations made by FFC’ in the Parliament on 24th February, 2015. Accordingly, all the recommendations under Articles 270 and 275(1) of the Constitution of India related to share in Union Taxes and duties and Grants-in-aid were implemented from the financial year 2015-16. The other recommendations of FFC related to Fiscal Environment and Fiscal Consolidation Roadmap, Pricing of Public Utilities, Public Sector Enterprise, Public Expenditure management etc. were examined and transferred to the State Governments and concerned Ministries / Departments for implementation.
- (c) The Government has no such proposal to establish an independent authority / agency for the purpose.
